

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1003
TO BE ANSWERED ON 24th JULY, 2026**

SYNTHETIC AND ADULTERATED MILK RACKET

†1003. SHRI BHAUSAHEB RAJARAM WAKCHAURE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is aware that an organised racket involved in the manufacture of synthetic and chemically adulterated milk was busted in Jamkhed taluka of Ahilyanagar district, Maharashtra, in February 2026, if so, the details thereof;
- (b) whether a report has been prepared regarding the health effects of the chemicals used in the said case on the basis of scientific investigation, if so, the details thereof;
- (c) whether the Union Government has sought a detailed report from the Government of Maharashtra in this regard, if so, the details thereof;
- (d) whether there is any proposal to deploy a special inspection team through the Food Safety and Standards Authority of India (FSSAI), if so, the details thereof; and
- (e) the measures likely to be taken to develop a new national-level monitoring mechanism to prevent the recurrence of such incidents?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(SHRI PRATAPRAO JADHAV)**

(a) to (e): Food Safety and Standards Authority of India (FSSAI) is mandated to lay down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption. The implementation and enforcement of the Food Safety and Standards Act, 2006 is a shared responsibility between the Central and State Governments.

As per the report received from the State of Maharashtra, on 14/02/2026, Food Safety Officer along with the Local Crime Branch took action regarding milk adulteration at Ahilyanagar, Maharashtra. Suspected adulterants and milk stock was seized from the premises of M/s Bandhuprem Milk Collection Center. Samples were drawn and sent for testing on 16.02.2026. As per the report of State Public Health Laboratory, Pune, one of the samples was found to contain mineral oil, detergent, and neutralizer, indicating the presence

of adulterant chemicals.

The registration under Food Safety and Standards Act of M/s Bandhuprem Milk Collection Center, has been cancelled and 3 accused have been taken into police custody.

For compliance with the prescribed standards, limits, and other statutory requirements under the Food safety and Standards Acts, Rules and Regulations thereof, the State food safety authorities under State Government led by Commissioner of Food Safety, undertakes localized or targeted enforcement and surveillance activities on milk and milk products.

The State food safety authorities also carry out special festive drives before the commencement of and around, the festive seasons. These special drives along with random sampling from market, focus on milk and milk products, particularly during the festive season when the risk of adulteration is heightened and on the suspected hotspots of adulteration identified through various exercise including, past sampling & analysis history, complaints & reports on various channels including local media. Additionally, the Risk-Based Inspection System (RBIS) determines inspection frequency based on the risk profile of the food business. Milk and milk products fall under the “High Risk” category, requiring mandatory annual inspections along with compulsory sampling during each inspection.

Further, FSSAI issued an advisory on 19.11.2025, directing all dairy manufacturers selling milk/milk products through vending/kiosk machines to place rapid testing kits at these locations, enabling quick detection of adulteration and verification of compliance with food safety standards. Concerned dairy units are required to display simple instructions on using Rapid Test Kits, facilitate consumer self checking either at kiosks or through trained staff demonstrations, ensure kits are valid and stored as per manufacturer guidelines, and maintain records of results and kit utilization to strengthen food safety compliance.

Also, an Advisory dated 11.03.2026 regarding ensuring strict compliance with mandatory registration/licensing requirements by milk producers (other than members of dairy cooperative societies) and milk vendors, in view of recent incidents involving suspected adulteration of milk in States/UTs was issued for all the milk producers.
